

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) Nos. 594-595 of 2020

In the matter of:

Mr. G. Vinod **....Appellant**
Vs.
Mr. Venkataraman Jayagopal & Anr. **...Respondents**

Present:

Appellant: **None.**

Respondents: **Mr. Gotham Shivshankar, Mr. Murali AnanthSivan,**
Advocates for R1.
Mr. Ashok Khitri, Mr. Abhijit Atur, Advocates for R2.

ORDER

(Through Virtual Mode)

24.11.2020: Reply affidavit filed by Respondent No.1 and statement of objections filed by Respondent No.2 are taken on record. If the Appellant intends to file rejoinder thereto, he may file the same within three weeks.

Learned counsel for the parties may also file short written submissions not exceeding three pages within three weeks.

Post the appeal on 19th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

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